

RAM : CEGCANAL

REGISTERED/A.D

THE CUSTOMS, EXCISE & GOLD (CONTROL) APPELLATE TRIBUNAL,

West Block No. 2, R.K. Puram, New Delhi - 110066.

BENCH - NR(SM)

Appeal No. E/2105/99/NB(SM)

Dated : 16/2/2001

CEGAT
NEW DELHI
To,

M/s Willard India Ltd
Plot NO 2, Indl. Estate
Sikandrabad (UP)

In the matter of :

M/s Willard India Ltd

Appellant

vs.

CCE Meerut

Respondent

I am directed to transmit herewith a certified copy of Final Order No. A/272/01/NB(SM)
Dated : 9/2/2001 passed by the Tribunal under Section 35-C(1) of Central Excise
& Salt Act, 1944/Section 129 (B) of the Customs, Act, 1962.

Copy to :

Bu
Asstt. Registrar
NR(SM)

1. CCE Meerut
2. CCE / CE / (Appeal) Ghaziabad
3. Chief Commissioner of Central Excise / Customs, Meerut
4. Adv. / Consult. Mr. Gopal Bhand, Adv
24-A, DDA, IFS, Meent Kaital -
East of Kaital, N Delhi 65
5. S.D.R. NR(SM)
6. JCDR
7. Bar Association, CEGAT, New Delhi
8. Library, CEGAT, New Delhi
9. Director (Review), C.B.E.C. North Block, New Delhi
10. Guard File.
11. M/s Deeparchic Publications, M-93, Marg-46, Saket, New Delhi.
12. M/s Centax Publications (P) Ltd., 1512-E, Bhisim Pitamah Marg, opp. Sachdeva P.T. College of Defence Colony, New Delhi-110003
13. M/s Lex Site Com. Ltd., Mumbai
14. Office Copy

15 - Can-lus

Bu
Asstt. Registrar NR(SM)

CUSTOMS, EXCISE & GOLD(CONTROL) APPELLATE TRIBUNAL,
NEW DELHI.

E/APPEAL NO. 2105/99-NB(S)

(Arising out of Order-in-Appeal No. 659/CE/MRT/96 dated
4.12.96 passed by the Commissioner of Central Excise
(Appeals), Ghaziabad).

M/s. Willard India Ltd.

Appellant
(None)

vs

C.C.E., Meerut.

respondent
(Sh. M.D. Singh, SDR)

FINAL ORDER NO. A/272/01/NB
(Dated the 9th Feb., 2001) CS/m 1

PER S.S. KANG :

When the case was called, none appeared on
behalf of the appellants. The notice to the appellants
was received back with the postal remarks 'factory
closed'. Copy of the notice was also sent to the
counsel of the appellants. As none appeared on behalf
of the appellants nor there is any request for
adjournment, the appeal is dismissed for non-
prosecution. (Dictated in Court).

(S.S. KANG)
MEMBER (JUDICIAL)

Dt. 09.02.2001

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